

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VALSIR PLUMBING TECHNOLOGIES INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Person	VALSIR PLUMBING TECHNOLOGIES INDIA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	27/01/2015
3.	Authority Under Which Corporate Person Is Incorporated/ Registered	RoC-Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74900MH2015FTC261370
5.	Address of The Registered Office and Principal Office (If Any) Of Corporate Person	S7/8, Pinnacle Business Park Mahakali Caves Road, Andheri East, Mumbai, Maharashtra, India, 400093
6.	Liquidation Commencement Date of Corporate Person	13/01/2025
7.	Name, Address, Email Address, Contact Number and Registration Number of The Liquidator	Name: Mr. Sandeep Jawaharlal Singhal Registered Address: 313/314, Giri Shikhar, Plot No. 8891, Opposite Goenka Hall, J B Nagar, Andheri (east), Mumbai City, Maharashtra, 400059 Email Id – sandeepsinghal@hotmail.com & valsir.vlibc@gmail.com Contact Number -9820060027 Registration Number: IBBI/IPA-001/IP-P00519/2017-2018/10920
8.	Last Date for Submission of Claims	12/02/2025

Notice is hereby given that VALSIR PLUMBING TECHNOLOGIES INDIA PRIVATE LIMITED has commenced Voluntary liquidation on January 13, 2025.

The stakeholders of Valsir Plumbing Technologies India Private Limited are hereby called upon to submit a proof of their claims, on or before February 12, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic mean.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16/01/2025

Place: Mumbai

SANDEEP JAWAHARLAL SINGHAL

IBBI/IPA-001/IP-P00519/2017-2018/10920

(Voluntary Liquidator of Valsir Plumbing Technologies India Private Limited)



Larsen & Toubro Limited

NOTICE OF LOSS OF SHARE CERTIFICATES

NOTICE is hereby given that the Certificates for Larsen & Toubro Limited bearing Equity certificate Nos. 288166, 399162, 485510 and 1357249 and Distinctive Nos. 145994887 – 145994915, 583286403 – 583286460, 623252931 – 623252988 and 1396003206 – 1396003292 under the folio no H66204 of Larsen & Toubro Limited standing in the names of Harish Narayan Prabhu Zantye (Deceased) and Pushpa Harish Prabhu Zantye have been lost or mislaid and the undersigned have applied to the Company to issue duplicate Certificates for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032, within one month from this date else the company will proceed to issue duplicate Certificates.

Place : Panjim - Goa

Date : 15.01.2025

Pushpa Harish Prabhu Zantye
(Name of the holder)

"Form No. INC-26"

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of Registered Office of the Company from one state to another

Before the Central Government, Western Region, Mumbai

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND IN THE MATTER OF

HORIZON PACKS PRIVATE LIMITED CIN: U21014MH2001PTC133116

Incorporated under the Companies Act, 1956 having registered office at "Ashford Centre, 2nd Floor, Shankar Rao Naram Marg, Lower Parel (West), Delisle Road, Mumbai, Maharashtra-400013".

Petitioner

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on Monday, 6th January, 2025 to enable the Company to change its Registered Office from the "State of Maharashtra" to the "State of Gujarat".

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Everest, 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra within fourteen days of the date of publication of this notice with a copy to the applicant Company with a copy of the applicant Company at its Registered Office at the address mentioned below:

Registered office: "Ashford Centre, 2nd Floor, Shankar Rao Naram Marg, Lower Parel (West), Delisle Road, Mumbai, Maharashtra-400013".

For and on behalf of

HORIZON PACKS PRIVATE LIMITED

PREETI SHARMA (COMPANY SECRETARY) MEMBERSHIP NO. A42173

Date: 15.01.2025

Place: New Delhi

AKME FINTRADE (INDIA) LTD

Asoaan Loans

Branch Office : Neelkanth Business Park, D-04, Ramdev Pir Road, Sadguru Nagar, Neelkanth Kingdom, Vidyavihar West, Vidyavihar, Mumbai, Maharashtra-400 086.

Head Office : Akme Business Centre (ABC), 4-5, Subcity Centre, Savina Circle, Opp. Krishi Upaz Mandi, Udaipur-313001 (Rajasthan) Phone No. : (0294) 2489 501-02 Contact No. (0294) 6641100 Email : info@akmefinttrade.com Web : www.akmefinttrade.com

POSSESSION NOTICE

Date: 3rd December, 2024

To, Borrower

1. Mr. Pandurang Laxman Tare S/o. Mr. Laxman Chnago Tare, R/o. Gram Dhaivali, Post : Murbad, Tehsil : Murbad, Dist. Thane, Mumbai-421 401 Mobile No. 92097 27273.

Co-Borrower

2. Mrs. Padma Pandurang Tare, W/o. Mr. Pandurang Laxman Tare, R/o. Gram Dhaivali, Post : Murbad, Tehsil : Murbad, Dist. Thane, Mumbai-421 401 Mobile No. 78751 58373.

Guarantor

3. Mr. Abdulrazak Adam Shaikh, S/o. Mr. Adam Ahamad Shaikh R/o. Own House, Mukkam-Lohar Pada, Taluka : Murbad, District : Thane, Mumbai-421 401. Mobile No. 89757 35094

Sub: Possession of the Securities U/s. 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002)

The Authorised Officer of Akme Finttrade (India) Limited (Company), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(2) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 26.08.2024 calling upon the borrower Mr. Pandurang Laxman Tare alongwith its Mortgages & Guarantors, jointly and severally to repay the amount mentioned in the notice being ₹ 35,03,699/- (Rs. Thirty Five Lakh Three Thousand Six Hundred and Ninety Nine Only) as on 17.08.2024 together with future interest as applicable on the aforesaid amount together with all incidental expenses, costs, charges, etc. till payment and / or realization within 60 days from the date of receipt of the said notice.

The Borrower Mr. Pandurang Laxman Tare, as well as its Mortgages & Guarantors having failed to repay the amount mentioned in the demand notice, the present notice under section 13(4) is hereby given to them and the public in general that the undersigned being a Authorized officer of Akme Finttrade (India) Limited demands from you the possession of the property described herein below in exercise of powers conferred on him / her under section 13(4) of the read with rule 8 Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on 10.01.2025.

The Borrower, Mortgages & Guarantors in particular and the public in general is hereby cautioned not to deal with the property in any manner and any dealings with the property, if anywille subject to the charge of Akme Finttrade India Limited for an amount of ₹ 35,03,699/- (Rs. Thirty Five Lakh Three Thousand Six Hundred and Ninety Nine Only) as on 17.08.2024 together with future interest as applicable on the aforesaid amount together with all incidental expenses, costs, charges, etc. till payment and / or realization.

The Borrower's / Guarantors / Co-Borrowers attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Guarantor is requested to make payment of amount mentioned in terms of in the notice in terms of guarantee executed by you.

This notice is issued without prejudice to the right, title and interest in the secured assets and remedies available to Akme Finttrade (India) Limited (Company) to initiate proceedings, take actions as it deems necessary under various applicable laws and provisions mentioned thereunder.

DESCRIPTION OF IMMOVABLE PROPERTY

Residential House No. 272, Near Vittal Mandir and Roshan Bakery, Lying and being situated at Survey No. 121, Hissa No. 1, Dhanivali Village, Taluka Murbad, District, Thane (Maharashtra) Adms. Area 770 Sq. Ft.

Sd/-

Authorized Officer,
For Akme Finttrade (India) Limited

Date : 10.01.2025

Place: Mumbai

FEDBANK

FEDBANK FINANCIAL SERVICES LTD.

Unit no : 1101, 11th Floor, Cignus, Plot No. 71A, Powai, Paspoli, Mumbai – 400 087

DEMAND NOTICE

The below mentioned Borrower and Co – Borrower/s (collectively referred as "Borrowers") mortgaged their immovable property (securities) to Fedbank Financial Services Limited (hereinafter referred to as "Fedfina") and avail the Loan. The said Loan is classified as Non – performing Asset on 04-06-2024 because the Borrowers have failed to repay the Loan amount. In this connection Fedfina had issued a Demand Notice on 01-01-2025 under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 to the addressee. The details are published here as an alternative service under section 13(2) and Rule 3(1) of the Security Interest (Enforcement) Rules, 2002. You are requested to repay the amount mentioned in the Demand Notice and the accompanying interest within 60 days of the publication of this notice. In case of failure to do so, the signatory shall take such appropriate action under Section 13(4) and 14 of the Act on the said property to safeguard the interest of the Fedfina.

Details of Loan Number, Borrowers, Demand Notice sent under Section 13(2), amount requested and details of immovable property are given below.

Sr. No.	Name of the Borrower / Co-Borrowers Property Holders as the case may be	Description Of Secured Assets / Mortgage Property	Dt. of Demand Notice U/s. 13(2) & Total O/s.
1	LAN : FEDJNGNSTLO501913 1. Aakash Gorakh Patil (Borrower) 2. Pujja Aakash Patil (Co - Borrower) 3. Gorakh Khushal Patil (Co-Borrower) 4. Sunita Gorakh Patil (Co-Borrower) All having address at:- At. Dharmvir Sambhaji Nagar Pachora Jalgaon 424201 Also at:- All having address at:- Municiple House No 1053/12/3938, CTS No. 3019/B Of Plot No 38/North Side Part Sambhaji Nagar Pachora Jalgaon 424201 5. Aakash Gorakh Patil (Borrower) Kumar Saree Center & Redimet At Shop No 2 Pachora Dist Jalgaon 424201.	All that part and parcel of Munciple House No 1053/12/3938, admg area 223 sq mtrs, out of Northern area 139.36 sq mtrs along with RCC construction Two Storey House Ground Floor Built Up area 60.57 sq mtrs + First floor built up area 65.21 sq mtrs Total Built Up area 125.78 sq mtrs & remeaning vacant place situated CTS No. 3019/B Of Plot No 38/North Side Part Sambhaji Nagar Pachora Jalgaon 424201 Boundries as Under:- East:- CTS 3019/B/39 West:- CTS 3019/B/37 North:- Road South:- Re meaning Part of CTS 3019/B/38	Date : 01-01-2025 Rs. 20,02,015.00/- (Rupees Twenty Lakhs Two Thousand Fifteen Only) as on 13/12/2024 NPA Date : 04.06.2024

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and herein above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Fedfina is a secured creditor and the loan facility available by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, Fedfina shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. Fedfina is also empowered to ATTACH AND / OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), Fedfina also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Fedfina. This remedy is in addition and independent of all the other remedies available to Fedfina under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of Fedfina and noncompliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-

AUTHORISED OFFICER
Fedbank Financial Services Ltd

DATE: 16-01-2025

PLACE: Jalgaon

Grasim Industries Limited

Registered office: P.O. Birlagram, Dist. Ujjain, Nagda, Madhya Pradesh - 456331

NOTICE OF LOSS OF SHARE CERTIFICATES

This is to inform the General Public that following share certificates of Grasim Industries Ltd, having its Registered Office at PO Birlagram, Dist. Ujjain, Nagda, Madhya Pradesh-456331 registered in the name of the following Shareholders have been lost by them.

Name of holders	Folio No.	Cert. No.	Distinctive Numbers	No. of securities
1) Pushpa Harish Prabhu Zantye 2) Harish Narayan Prabhu Zantye (Deceased)	GRA0318489	3318489	655904656 - 655904708	54
1) Harish Narayan Prabhu Zantye (Deceased) 2) Pushpa Harish Prabhu Zantye	GRA0318490	3318490	655904709 - 655904782	54

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificates should lodge such claim with the Company or its Registrar and Transfer Agents i.e. **KFin Technologies Limited, Selenium Tower-B, Plot 31-32, Gachibowli, Financial District, Hyderabad- 500032**, within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificates.

Place : Panaji – Goa

Date : 15.01.2025

Pushpa Harish Prabhu Zantye
(Name of the holder)

Grasim Industries Limited

Registered office: P.O. Birlagram, Dist. Ujjain, Nagda, Madhya Pradesh - 456331

NOTICE OF LOSS OF SHARE CERTIFICATES

This is to inform the General Public that following share certificates of Grasim Industries Ltd, having its Registered Office at PO Birlagram, Dist. Ujjain, Nagda, Madhya Pradesh-456331 registered in the name of the following Shareholders have been lost by them.

Name of Share holders	Folio No	Cert. No.	Distinctive Numbers	No. of securities
Praveen Prabhu Zantye Pushpa Prabhu Zantye	GRA0318492	3318492	655904772 - 655905021	250
Praveen Prabhu Zantye Pushpa Prabhu Zantye	685201	3119480	449122056 - 449122280	225

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificates should lodge such claim with the Company or its Registrar and Transfer Agents **KFin Technologies Limited, Selenium Tower-B, Plot 31-32, Gachibowli, Financial District, Hyderabad- 500032**, within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificates.

Place : Panaji – Goa

Date : 15.01.2025

Praveen Prabhu Zantye
Pushpa Prabhu Zantye
(Name of the holders)

Hinduja Housing Finance Limited

Corporate Office: No.167-169, Anna Salai, Saidapet, Chennai - 600 016, TN. Branch Office : Office No. 307 & 308, Kingston Court, Opp. Kotak Bank, Near Old Viva Collage, Virar West - 401303

Authorized Officer Contact No:-

(CRM) Ashish Kumar- 8209981164, (CLM) Rohit Bramhane - 8793781647, (CLM) Varun Prakash :- 9004919393, (CLM) Amol Wakode:- 8169776713, Email : auction@hindujahousingfinance.com

APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorized Officer of Hinduja Housing Finance Ltd, under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (said Act) & in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued Notices to mentioned below under Section 13 (2) of the said Act, calling upon the concerned Borrower & Co-Borrower, as per details given below to repay the amount mentioned in the respective Notice within 60 days from the date of the respective Notices. The concerned Borrowers/Property Holders having failed to repay the respective due amounts. That the undersigned has taken Actual/Physical Possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the SARFAESI Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 pursuant to Order dated 11.10.2024 in the Securitisation Application Case No. Cri. M.A. No. 4059 of 2024 u/sec. 14(1) of SARFAESI Act passed by the Hon'ble Chief Judicial Magistrate, Thane with the help of concerned Court Commissioner by doing the panchanama & inventory on 14.01.2025. The Concerned Borrowers /Property Holders in particular and the public in general are hereby cautioned not to deal with the concerned properties and any dealing with the said properties will be subject to the charge of Hinduja Housing Finance for amount mentioned below.

Sr. No.	Name of Borrowers	Demand Notice Date & Amount (Rs.)	Date of Physical Possession	Description of Immovable Secured Assets
1.	Mr. Pankaj Singh Mrs. Indu Singh LAN:- MH/MUM/VIRA/A000000006 & MH/MUM/VIRA/A0000000389	20.09.2021 and Rs. 23,02,744/- (Rupees Twenty Three Lakh Two Thousand Seven Hundred Forty Four Only)	14.01.2025	All that piece and parcel of the Flat No. 106, First Floor, Area 790 Sq. Ft. (Build up) situated at Village - Adivali- Dhokali, Tal. Ambarnath, Dist. Thane Bearing Survey No. 45 Hissa No. 16K/15B, Building Name "Durga Plaza" . Bounded By- North : Hanumat Sarode, South : Ramji Gupta, East: Somnath Bhane, West: Paresh Bhane, Including constructed building & fixtures with all rights.

Further, please take Notice that in case you fail to pay the outstanding dues of the Hinduja Housing Finance Ltd. positively within 30 days from the date of this Notice, Hinduja Housing Finance Ltd. will proceed to sell the Secured Assets in question at the Reserve Price fixed by the undersigned as the Authorized Officer, as provided under the above Act / Rules, without any further intimation / Notice to you.

Sd/-

Authorized Officer
Hinduja Housing Finance Limited

Place : Virar

Date: 16.01.2025

BEFORE THE HON'BLE DEBTS RECOVERY TRIBUNAL-I AT ERNAKULAM

5th Floor, Kerala Housing Board Building, Panampilly Nagar, Cochin-682 036

O.A No. 665 OF 2023

Applicant: Bank of Maharashtra, Ernakulam Branch, Adithya Prime, D.H Road, Kochi, PIN- 682 035, Represented by its Chief Manager

1st Defendant: M/s Thunder Force Limited, CIN No. U74920GA2012PLC006977, Registered office at 11th Floor Kenkre Centre, Opp. Goa Medical College, Bambolim, Goa, 403001, (Borrower)

2nd Defendant: Mr. Anilkumar Nair, Director Thunder Force Ltd. S/o Balakrishnan Nair, H.No. 22/409, Plot No.4, Phase No. 2.2 LA, Oceana Colony Dona Paula, Panaji, Goa, 403004, Now residing at H.No.18, Queens Park Villa, Thuthiyoor, Kakkanaad, Emakulam District, Kerala, PIN 682032 (Guarantor)

6th Defendant: Mr. Amjad @ Amjad Parid, Director Thunder Force Ltd. No. 44, 2nd Cross, Doddagubbi, Main Road, Near Dattatreya Temple, Bangalore North, Bengaluru, Karnataka, PIN 560077 (Guarantor)

PAPER PUBLICATION

1. Whereas, the above OA was listed before the Tribunal on 03.01.2025.

2. Whereas, this Hon'ble Tribunal is pleased to issue Paper Publication on the said application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs.70,00,000/- (Application along with copies of documents etc. annexed)

3. In accordance with sub-section (4) of section 19 of the act, you the 1st, 2nd & 6th defendants are directed as under:-

(i) to show within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial No. 3A of the Original application;

(iii) you are restrained from dealing with or disposing of secured asset or such other assets and properties disclosed under serial No. 3A of the Original Application, pending hearing and disposal of the application for attachment of properties; (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial No. 3A of the Original application without the prior approval of the Tribunal. (v) you shall be liable to account for the sale proceeds realized by sale of secured asset or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institution holding security interest over such assets.

You are also directed to appear before the Tribunal on 20.02.2025 at 10:30 AM failing which the application shall be heard and decided in your absence.

Given under my hand and seal of the Tribunal on this 8th day of January 2025 By order of the Tribunal

REGISTRAR

DEBTS RECOVERY TRIBUNAL-1, ERNAKULAM

Sumitomo Chemical India Limited

Registered Office: Bldg No. 1, GF, Shant Manor Co-op Housing Society Ltd, Chakravarti Ashok "X" Road, Kandivli (E), Mumbai - 400101

NOTICE OF LOSS OF SHARE CERTIFICATES

NOTICE is hereby given that the certificates for the under mentioned securities of the Company have been lost/misplaced and the holder of the said securities/applicant has applied to the Company to issue duplicate certificates.

Name of the Shareholders	Folio No.	Face Value	Cert. Nos. Start	Cert. Nos. End	Distinctive Nos. Start	Distinctive Nos. End	No. of Shares
1) Pushpa Harish Prabhu Zantye 2) Harish Narayan Prabhu Zantye (Deceased)	P0002171	Rs. 10/-	708	708	277241692	277244547	2856
1) Harish Narayan Prabhu Zantye (Deceased) 2) Pushpa Harish Prabhu Zantye	H0001213	Rs. 10/-	312	312	275804192	275809928	5737

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificates should lodge such claim with the Company or its Registrar and Transfer Agents: **Link Intime India Private Limited, 247 Park, C-101, 1st Floor, L.B.S. Marg, Vikhroli (W), Mumbai-400083** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue with the Duplicate Share Certificates.

Place : Panaji – Goa

Date : 15.01.2025

Pushpa Harish Prabhu Zantye
(Surviving Shareholder)

AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regd. Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-400 021. Ph.: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com

POSSESSION NOTICE

(As Per Rule 8(1) Of Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the Authorized officer of the Authum Investment & Infrastructure Limited ("AILL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AILL vide NCLT order dated 10.05.2024), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices dated 22-10-2024 calling upon the borrower **BHADRESH TRADING CORPRORATION LIMITED Co-borrowers MR. BHADRESH MEHTA & MR PARTH B MEHTA & MRS. HEENA B MEHTA** to repay the amount mentioned in the notice being **Rs.68,14,95,827 /- (Rupees Sixty Eight Crore Fourteen Lakh Ninety Five Thousand Eight Hundreds Twenty Seven Only)** under Loan Account No. RLIPMUM00337535 with further interest and costs within 60 days from the date of receipt of the said notices.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken **SYMBOLIC POSSESSION** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this **14th day of January of the year 2025**.

The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Authum Investment & Infrastructure Limited for an amount of **Rs.70,09,93,809/- (Rupees Seventy Crore Nine Lakh Ninety Three Thousand Eight Hundreds Nine Only)** as on **13th January 2025** along with future interest and cost thereon. The Borrower/ Co-Borrower's attention is invited to provisions of Section 13 (8) of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All That Piece And Parcel Of Property Bearing 101-104 Tower A, Peninsula Corporate Park ,Lower Parel, Mumbai -400013

Sd/-

Authorized Officer
Authum Investment & Infrastructure Limited

Date: 14-01-2025 Place: Mumbai

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VALSIR PLUMBING TECHNOLOGIES INDIA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Person	VALSIR PLUMBING TECHNOLOGIES INDIA PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	27/01/2015
3. Authority Under Which Corporate Person is Incorporated/ Registered	RoC Mumbai
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74900MH2015FTC261370
5. Address of The Registered Office and Principal Office (if Any) Of Corporate Person	S7/8, Pinnacle Business Park Mahakali Caves Road, Andheri East, Mumbai, Maharashtra, India, -400093
6. Liquidation Commencement Date of Corporate Person	13/01/2025
7. Name, Address, Email Address, Contact Number and Registration Number of The Liquidator	Name: Mr. Sandeep Jawaharlal Singhal Registered Address: 313/314, Grl Shikhar, Plot No. 8891, Opposite Goenka Hall, J B Nagar, Andheri (east), Mumbai City, Maharashtra, 400059 Anchor Id – sandeepsinghal@hotmail.com & valsirvibc@gmail.com Contact Number -9820060027 Registration Number: IBBI/IPA-001/IP-P00519/2017-2018/10920
8. Last Date for Submission of Claims	12/02/2025

Notice is hereby given that VALSIR PLUMBING TECHNOLOGIES INDIA PRIVATE LIMITED has commenced Voluntary liquidation on January 13, 2025.

The stakeholders of Valsir Plumbing Technologies India Private Limited are hereby called upon to submit a proof of their claims, on or before February 12, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic mean. Submission of false or misleading proofs of claim shall attract penalties.

Date: 16/01/2025

Place: Mumbai

SANDEEP JAWAHARLAL SINGHAL

IBBI/IPA-001/IP-P00519/2017-2018/10920

(Voluntary Liquidator of Valsir Plumbing Technologies India Private Limited)

SMFG India Home Finance Co. Ltd.

(Formerly Fullerton India Home Finance Co. Ltd.)

Corporate. Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, MH. Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai-600116, Tamil Nadu.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 15 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

NOTICE is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of SMFG India Home Finance Co. Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) and Guarantor(s) mentioned herein below.

Sr. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price (In ₹) Earnest Money Deposit (In ₹)	Date & Time of E-Auction	Date of EMD Submission
1.	LAN : 606539211112509 1. Dilshad Shoaib Salmani (Borrower) 2. Shoaib Ahmad (Co-Borrower)	All that piece and parcel Bearing Flat No. 103, on the First Floor Admeasuring About 24.91 Square Meter Carpet Area Ad joining terrace / W. S. Area And Balcony Area 5.10 Sq. mtrs. Cupboard Area 0.53 Sq. Mts. & Other Area 3.58 Sq. Mtrs. Carpet Alongwith Parking Space Bearing No. 02 in the Building to be Known As "Morya Villa", S. No. 111, Plot No. 8 Village, Dhamnole, Neral Tal. Karjat, Dist. Raigad- 410 101 Building Consists of Ground Plus Three Floors.	9,00,000/- 90,000/-	04.02.2025 at 11:00 a. m. to 01:00 p. m.	03.02.2025
2.	LAN : 606507210355758 & 606507510371701 1. Nilesh S. Kuwar 2. Nitin Suryakant Kuwar	All that piece and parcel of Flat Bearing A/105, Gayatri Apartment, Area Adm. 375 Sq. Ft. Situated At Village Kopari Chandansar, Virar East, Tal. Vasai.	5,00,000/- 50,000/-	04.02.2025 at 11:00 a. m. to 01:00 p. m.	03.02.2025
3.	LAN : 601807210371785 1. Mangesh Prakash Deshmukh 2. Tarabai Prakash Deshmukh 3. Shree Siddhivinayak Collection	All that piece and parcel of Flat Bearing No. 001 Ground Floor Sr. 112/2 Valaram Ashish Complex Situated At Village Trilwala Tal. Kalyan Dist. Thane Within Limits of Kalyan Dornbivali Municipal Corporation.	35,30,000/- 3,53,000/-	04.02.2025 at 11:00 a. m. to 01:00 p. m.	03.02.2025

Details terms and conditions of the sale are as below and the details are also provided in our / Secured creditor's website at the following link / website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>). The Intending Bidders can also contact : Mr. Sunil More, on his Mob. No. 7738220952. E-mail : sunil.more@grihashakti.com and Mr. Niloy Dey on his Mob. No. 9920697801, E-mail : Niloy.Dey@grihashakti.com.

Sd/-

Authorized Officer, SMFG India Home Finance Co. Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)

Place : Maharashtra

Date : 14.01.2025

L&T Finance Limited

(Formerly known as L&T Finance Holdings Limited)

Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098

CIN No: L67120MH2008PLC181833

Branch office: Mumbai

DEMAND NOTICE

Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as The Act)

We have issued Demand Notice under Section 13(2) of the Act to you all (Borrowers, Co-borrower/s & Guarantor/s) through Registered Post Acknowledged Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank of India. The Notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Financial Services. (Erstwhile, L&T Holdings Finance Ltd) within the period of 60 Days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. " This is without prejudice to any rights available to us under the Act and/or any other law in force from time to time."

Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice Date / NPA Date / Outstanding Amount		Description of the Immovable Property (Mortgaged)
		NPA Date	Outstanding Amount (₹) As On	
H16530190621054635	1. M/s. Parekh Corporation (through its Partner Lalit Suresh Narkhede, Suresha Narkhede, Sarita Manoj Singh & Manoj Kumar Singh).	Demand Notice date: 08/01/2025 NPA date: 01/12/2024	Rs. 13,16,35,242.16/- (Rupees Thirteen Crore Sixteen Lac Thirty-Five Thousand Two Hundred Forty Two and Sixteen Paise) as on date 03/01/2025	Schedule –I All the piece and parcel of the Property Address: Entire Ground Floor With Mezzanine Admeasuring 7084.54 Sq. Ft Carpet And Entire First Floor Admeasuring 7470.12 Sq. Ft Carpet In Building/ Project Known As Parekh Corporation, Situated On Plot No. 46 And 47, Survey No. 857 Parel Sewri Division, Jerbai Wadia Road, Bhoiwada, Parel, Mumbai – 400 012. Within The Jurisdiction Of The Sub Registrar, Mumbai And The Limits Of The Bruh Mumbai Municipal Corporation
H154HL24070512715 / H154HL24070512715G / H154HT240729182047	1. Mr. Ravi Chinnaraj Udayar 2. Mrs Malati Ravi Udayar	Demand Notice date: 08/01/2025 NPA date: 01/12/2024	Rs. 2,11,78,173.50/- (Rupees Two Crore Eleven Lakhs Seventy Eight Thousand One Hundred Seventy Three and Fifty Paise Only) as on date 03/	

